

**GOVERNMENT OF INDIA
ROAD TRANSPORT AND HIGHWAYS
LOK SABHA**

UNSTARRED QUESTION NO:2532
ANSWERED ON:12.03.2015
IMPACT OF BAN OF NGT
Sampath Shri Anirudhan

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether the Government has made any study on the impact of the National Green Tribunal (NGT) order of banning more than 15 years old vehicles; and

(b) if so, the details thereof?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI PON. RADHAKRISHNAN)

(a) and (b) The National Green Tribunal's (NGT) order of banning more than 15 years old vehicles has been examined and this Ministry is of the view that, the certificate of fitness of vehicle, as per section 56 of the Motor Vehicles Act, 1988 should be implemented with regular checks. This will not only reduce the pollution but also improve the road safety scenario.

At present the Ministry does not propose to mandate age limit of private vehicles because this is a short cut approach and fitness testing of the vehicles will prove whether the vehicles has reached its end of life or not. However, Sub-rule 1- 4 of Rule 88 of Central Motor Vehicles Rules, 1989 (CMVRs) provides that, no national permit shall be granted in respect of goods carriage, other than multi axle vehicle, which is more than 12 years old; for multi axle goods carriage vehicle which is more than 15 years old and in respect of multi axle trailer approved to carry Gross Vehicle Weight of more than 50 tons which is more than 25 years old. Rule 82 of CMVRs also provides that tourist permit shall be deemed to be invalid from the date on which the motor vehicle covered by the permit completes 9 years in the case of motor cabs and 8 years where the motor vehicle is other than a motor cab, unless the motor vehicle is replaced. Section 41(7) of Motor Vehicles Act, 1988 provides that the certificate of registration in respect of motor vehicle other than transport vehicle shall be valid for a period of 15 years.